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Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 10th April, 1980

NOTIFICATION
INCOMETAX

No.3239(F.No.404/118(TRO-AP)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification No.2836(F.No.404/118(TRO-AP)79-ITCC) dt 31.5.79 the Central Government hereby authorises Shri D.R.Ramachander being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri D.R.Ramachander takes over charge as Tax Recovery Officer.

sd/-

(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager
Government of India Press
New Delhi

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ASST. DIRECTOR OF INSPECTION (ES&P)

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